

From,

Hira Singh Bonal,  
H.J.S.  
Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

- All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge/Judges, Family Courts, Subordinate to High Court of Uttarakhand.
  3. Principal Secretary, Legislative and Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
  4. Secretary, Law-cum-L.R, Govt. of Uttarakhand, Dehradun.
  5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
  6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, near Rinku Medicos, Dehradun.
  7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
  8. Legal Advisor to Hon'ble Governor, Uttarakhand, Raj Bahwan, Dehradun.
  9. Secretary, Lokayukt, 3/3 Industrial Area, Patel Nagar, Dehradun.
  10. Registrar, State Consumer Redressal Commission, Uttarakhand, H. No. 176, Azabpur Kala near Spring Hill School, Mothrowala Road, Dehradun- 248415.
  11. Member- Secretary, Uttarakhand State Legal Services Authority, Nainital.
  12. Presiding Officer, Labour Courts, Dehradun, Hardwar & Kashipur, District Udham Singh Nagar.
  13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
  14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
  15. Registrar, Public Service Tribunal, District Dehradun.
  16. Chairman, Cooperative Tribunal, Dehradun.
  17. Registrar-cum-Secretary, State Police Complaint Authority, Dehradun.
  18. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
  19. Addl. Secretary, Law, Uttarakhand Public Service Commission, Haridwar.

**C. L. No. 10 /UHC/Admin.A/2020**

Dated: August 14<sup>th</sup>, 2020.

**Subject: Regarding statement of movable & immovable property by the staff.**

Sir,

With regard to the subject noted above, I am directed to inform that Hon'ble Court has been pleased to issue following directions with regard to the submission of statements of movable & immovable property by the staff:

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- 1.** All the District Judges/Principal Judge/Judges, Family Courts are requested to inform, how many officers/officials belonging to Group 'A', 'B' & 'C' are furnishing their property statements every year and how many Group 'D' employees have furnished their property statement at the time of appointment and at every 05 years thereafter.
- 2.** All the Officers/Officials in the establishment of High Court and staff in Subordinate Courts, are directed to submit their statement of movable & immovable properties from the period w.e.f. 1<sup>st</sup> of July till 30<sup>th</sup> of June by 15<sup>th</sup> of July next year.
- 3.** All Officers/Officials belonging to Group 'A', 'B' & 'C' shall submit their statement of movable & immovable property every year and the employees belonging to Group 'D' at the time of appointment & every 05 years thereafter.
- 4.** Statement of movable property is to be submitted in the same format, in which, judicial officers used to submit their statements and the statement of immovable properties would be submitted in the proforma annexed with the Government Order No. 192 dated 26.03.2012 (enclosed).
- 5.** District Judges are directed to depute one Judicial Officer to scrutinize these statements and to place them before the District Judges with their note.
- 6.** All the District Judges/Principal Judge/Judges, Family Courts shall submit yearly statement to the Hon'ble Court that statements from all the Officers/Officials in his/her judgeship have been received and checked. Any material fact in the statement be brought to the notice of the Hon'ble Court.

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7. All such purchases amounting to Rs. 10,000/- or more shall be furnished in the statement of movable property.
8. Statement of movable & immovable properties for the year 2019-2020 (from 01.07.2019 till 30.06.2020), if not already submitted, shall be submitted by 15<sup>th</sup> of September, 2020.
9. Inspection Section of the High Court shall include checking of this issue in the parameters, on which, inspection in subordinate courts are made.
10. Aforesaid directions of the Hon'ble Court are being communicated for information and strict compliance.

**Enclosure: As above.**

Yours Faithfully,

Sd/-  
**(Hira Singh Bonal)**  
Registrar General

**Letter No. 3696/UHC/Admin.A/2020**

Dated: August 14<sup>th</sup>, 2020.

**Copy forwarded for information & necessary action to:-**

1. PPS to Hon'ble the Acting Chief Justice, with a request to place this Circular Letter before His Lordship for kind perusal.
2. PS(s)/PA(s) to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
3. All the Registrars, High Court of Uttarakhand.
4. Joint Registrar-I & II.
5. All the Deputy Registrars/ Assistant Registrars/ Section Officers to circulate amongst staff.
6. Management Officer to circulate amongst all the Drivers & class-IV staff.
7. Assistant Registrar (IT), High Court of Uttarakhand, Nainital, to upload the C.L. on the official website.
8. Guard File.

**Registrar General**

राज्याधीन सेवाओं के कामियों के द्वारा अचल सम्पत्ति का विवरण-पत्र  
(वर्ष ..... के लिए दिनांक 01 जनवरी,..... की स्थिति अनुसार)

1. अधिकारी का पूरा नाम एवं सेवा .....
2. संवर्ग .....
3. वर्तमान धारित पद .....
4. वर्तमान वेतनमान .....

1	2	3	4	5	6	7	8	9
जिला, तहसील और गांव या शहर जिसमें सम्पत्ति स्थित है	सम्पत्ति (आवास, भूमि एवं अन्य भवन) का पूर्ण विवरण (क्षेत्रफल सहित)	सम्पत्ति के स्वामी का नाम (यदि स्वयं के नाम न हो तो जिसके नाम सम्पत्ति हो, उसका नाम और उससे सरकारी सेवक का सम्बन्ध)	सम्पत्ति अर्जित करने का माध्यम (कय/सीज/बंधक/उत्तराधिकार/उपहार/अन्य प्रकार) तथा उस व्यक्ति/व्यक्तियों का विवरण, जिनसे अर्जित की गयी	सम्पत्ति अर्जित करने की तिथि/वर्ष	अर्जन लागत (₹ में)	वर्तमान अनुमानित मूल्य (₹ में)	सम्पत्ति से वार्षिक आय (₹ में)	अचल
1	2	3	4	5	6	7	8	9

स्थान : .....

दिनांक : .....

हस्ताक्षर .....

अधिकारी का नाम .....

पद नाम .....

विभाग .....

टिप्पणी :

1. श्रेणी 'क' एवं 'ख' के अधिकारियों के द्वारा प्रत्येक वर्ष 31 दिसम्बर को समाप्त होने वाले कलेण्डर वर्ष के लिए अगले वर्ष की 01 जनवरी की स्थिति के अनुसार अचल सम्पत्ति का विवरण अगले वर्ष की 31 जनवरी तक सम्बन्धित नियुक्ति/नियंत्रक प्राधिकारी को अवश्य प्रस्तुत की जाय, किन्तु अन्य श्रेणियों के कामियों के द्वारा प्रत्येक 05 वर्ष के उपरान्त प्रस्तुत की जाय।
2. प्रत्येक वर्ष/प्रत्येक 05 वर्ष में प्रस्तुत किए जाने वाले अचल सम्पत्ति विवरण पत्र में, यदि इस दौरान पूर्व घोषित सम्पत्ति में कोई आधिव्यय/कमी हुई हो तो तदनुसार आधिव्यय/कमी के उपरान्त 01 जनवरी को वास्तविक उपलब्ध सम्पत्ति अंकित की जाय और यदि कोई आधिव्यय/कमी की स्थिति न हो तो पूर्व घोषित सम्पत्ति को ही पुनः विवरण पत्र में अंकित किया जाय।
3. यदि सम्पत्ति, निर्मित आवासीय प्लैट/अन्य भवन के रूप में कय की गई हो तो स्तम्भ 6 में कुल कय मूल्य अंकित किया जाय और यदि भूखण्ड कय कर उस पर भवन का निर्माण स्वयं किया गया हो तो स्तम्भ 2 में भवन एवं भूखण्ड को पृथक-पृथक अंकित करते हुए तदनुसार स्तम्भ 6 में भूमि का मूल्य तथा भवन निर्माण की लागत को भी पृथक-पृथक अंकित किया जाय।
4. अचल सम्पत्ति विवरण पत्र में सरकारी सेवक के द्वारा स्वयं तथा उस पर आश्रित परिवार के अन्य सदस्यों के नाम से अर्जित सम्पत्ति सम्मिलित की जाय।

## PROFORMA

### Statement of Movable Properties Held up to 30th of June

Name and Designation and Date of Joining the Service	Name and Age of Family Members	Details of Earning of members in the family such as, their name, Profession, Monthly/ Annual Income etc.	Details of Movable Properties acquired/ held in each year (1 <sup>st</sup> July-30 <sup>th</sup> June) (Exceeding Rs. 10,000) its Value, Source of Amount, Date and Year of Purchase with particulars of information if any.	Details of A/c in Bank-Post Office etc. amount in balance upto the calendar year and source of the amount	Details of PPF, FDR, NSC, & NSS, KVP, IVP & shares, units & other investments etc. along with A/c No.  Date of purchase, value & source of amount invested.	Details of Loan Advance etc. taken with its amount, Numbers of installment Name of the Bank institution etc.	Annual Net Income from Salary and other sources if any with details of deduction.	Remarks
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>